

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.NO. 14 of 1994 in
O.A. NO. 501 of 1993.

~~Text No. 0~~

DATE OF DECISION 30.6.1994.

Shri P.B.Mehta and ors. Petitioner

Shri M.S.Trivedi Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Shri Akil Kureshi. Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr.K.Ramamoorthy : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NO.

Shri P.B.Mehta & ors.
Beldar/Peon,
C.W.DDK,
Ahmedabad.

...Applicant.

(Advocate : Mr.M.S.Trivedi)

Versus

1. Union of India, through
The Director,
Government of India,
Directorate General,
2nd Floor, PTI, Bldg.,
New Delhi.
2. Shri S.C.Arora,
The Executive Engineer,(Civil),
Civil Construction Wing,
AIR, Rajkot.
3. Shri B.L.Gupta (Civil),
Assistant Engineer (Civil),
AIR, DDK,
Thaltej Road,
Ahmedabad-54.

...Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

C.A.NO. 14 OF 1994 in
O.A.NO. 501 OF 1993.

Dated : 30.6.1994.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

It is stated that, after our judgment dated 24.9.93, the department has informed the applicants that the order regularising them in service will be passed on their giving an undertaking, inter-alia, expressing their willingness to be posted at Panaji where vacancies are existing. In view of this, there is no point in proceeding with the C.A. and the same is dropped. If the applicants do not want to go to Panaji they may state to the department that they may be considered

: 3 :

for regularisation when any ~~vacancy~~ arises in a ~~nearby~~
~~by~~ place. The copy of the letter dated 4.6.1994, tendered
by Mr.Akil Kureshi be kept on record.

C.A./14/94, stands disposed of. No order as to
costs.


(K.Ramamoorthy)
Member(A)


(N.B.Patel)
Vice Chairman

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